

NATIONAL COMPANY LAW TRIBUNAL,
COURT- V, MUMBAI BENCH

11) C.P.(IB)-1123(MB)/2020

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON **10.12.2020**

NAME OF THE PARTIES: ANCHOR ENTERPRISES PRIVATE LIMITED
Vs.

COGNIZANT PROPERTIES PRIVATE LIMITED

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016.

ORDER

1. Both sides present.
2. Both sides mention that they have settled this matter and they seek to withdraw this Petition. An E-mail has been filed to that effect.
3. Accordingly, the Petition is **dismissed** as withdrawn.

SD/-

CHANDRA BHAN SINGH
Member (Technical)

SD/-

SUCHITRA KANUPARTHI
Member (Judicial)

10.12.2020
/n/